The Sikh Gurdwaras Committees Election (Validation) Act, 1954

Act 32 of 1954

Keyword(s):
Procedural Defect, Election, Sikh, Gurdwaras Committee, Punjab Sikh Gurdwaras Act, 1925

1. THE SIKH GURDWARAS COMMITTEES ELECTION (VALIDATION) ACT, 1954.

Punjab Act 32 of 1954

[Received the assent of the Governor of Punjab on the 30th November, 1954 and was first published for information in the Punjab Government Gazette (Extraordinary) dated the 11th December, 1954.]

An Act to validate certain procedural defects in relation to the elections to be held for the Sikh Gurdwara Committees.

Be it enacted by the State Legislature of Punjab in the Fifth year of the Republic of India as follows:-

1. (1) This Act may be called the Sikh Gurdawaras Committees Election (Validation) Act, 1954. Short title and commencement

(2) It shall come into force at once.

2. No election to a Sikh Gurdawaras Committee shall be void merely on the ground that the Returning Officer for any such Committee constituency was not appointed in accordance with the rules made under the Punjab Sikh Gurdawaras Act, 1925 (Punjab Act VIII of 1925). Validation of certain elections.

\[1 \text{ For statement of objects and Reasons see Punjab Government Gazette (Extraordinary), 1954 Page 494-95 and 813.}\]